

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

C.P. NO. 70(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)

SMT. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
10.10.2017

NAME OF THE COMPANY: Mr. Sanjay Goel V/s. M/s. Majestic Buildcon Pvt.  
Ltd.

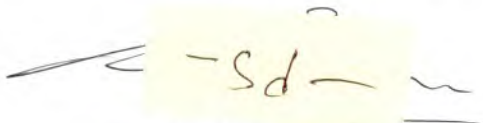
SECTION OF THE COMPANIES ACT: 241/242

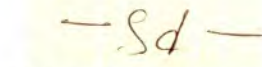
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
	For the Petitioner (s)	: Mr. Pawan Sharma, Advocate Ms. Arpita Yadav, Advocate Mr. Sanjay Goel, Petitioner in Person		
	For the Respondent (s)	: Mr. Devendra Singh, Advocate Ms. Karishma Jaiswal, CS Mr. Amit Gupta – Respondent No. 2 in person		

**Order**

Arguments concluded. Both parties wish to file short synopsis. The petitioner who is present in person in Court has also confirmed that the title documents of immovable property at Goa belonging to Respondent no. 1 is in possession of his father-in-law. The registered office of the Respondent Company is also that of the Petitioner.

Reserved for Orders.

  
(S. K. Mohapatra)  
Member (T)

  
(Ina Malhotra)  
Member (J)

(Sapna Bhatia)